



2026:AHC:125598

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 5567 of 2026**

Javed

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Devesh Kumar Shukla,
Dharmesh Kumar Shukla
Counsel for Opposite Party(s) : G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant as well as Shri Amrit Raj Chaurasiya, learned A.G.A. for the State and perused the record.
2. This application has been moved on behalf of the applicant seeking anticipatory bail in Case Crime No.- 0119 of 2026, Under sections- 318(4), 338, 336(3), 340(2) Bharatiya Nyaya Sanhita, 2023, Police Station Mandawar, District- Bijnor.
3. Learned counsel for the applicant submitted that the tractor was purchased by him from its original owner, who had obtained a loan from the informant's company. He submitted that the sale letter executed between the original owner and the present applicant (subsequent purchaser) is on record. The F.I.R. was not registered by the original owner, who can be said to be the real aggrieved person. The F.I.R. was lodged by the informant alleging that he came to know that the said tractor was being run by the present applicant after fabricating forged documents. He submitted that the applicant is innocent and is in possession of the tractor after the same was sold to him by its original owner. It is submitted that applicant is having apprehension of arrest by the police any time in the

above-mentioned case, whereas there is no credible evidence against him. If the applicant is enlarged on bail, he will not misuse the liberty and will cooperate with the investigation/trial.

4. Sri Amrit Raj Chaurasia, learned A.G.A. for the State, has also conceded to the facts stated by the applicant's counsel.

5. Heard learned counsel for the parties and perused the record. It appears that the First Information Report, prima facie, has been lodged on allegations without verification of the relevant facts.

6. Considering the settled principles of law regarding anticipatory bail, nature of accusation, role of applicant and all attending facts and circumstances of the case, without expressing any opinion on the merits of the case, the anticipatory bail application is **allowed**.

7. The applicant- **Javed** is directed to appear before the Investigating Officer/Court concerned within a period of 15 days from today alongwith a copy of this order, and shall furnish personal bond with two sureties each in the like amount to the satisfaction of the court concerned. The applicant shall be released on anticipatory bail till the conclusion of trial, subject to the following conditions:-

(i) The applicant shall make himself available before the Investigating Officer/Court concerned on the date fixed in the matter and will cooperate in the investigation/trial.

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police office.

(iii) The applicant shall not leave India without the previous permission of the Court and if he has passport, the same shall

be deposited by him before the S.S.P./S.P. Concerned.

8. In case of breach of any of the above conditions, the court concerned shall be at liberty to take appropriate coercive action for appearance of the accused or to cancel the bail granted. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

June 4, 2026

KJ

(Anil Kumar-X,J.)